

[The "Uttar Pradesh" Municipalities Act, 1916]

Dated this \_\_\_\_\_ day of \_\_\_\_\_ 19

(Signed)

By order of the municipality of \_\_\_\_\_

**SCHEDULE V**

**FORM OF WARRANT**

**[Sub-section (1) of section 169]**

(Here insert the name of the officer charged with the execution of the warrant)

Whereas *A B* of \_\_\_\_\_ has not paid,  
and has not shown satisfactory cause for the non-payment of, the sum of

\_\_\_\_\_ due for the liability \_\_\_\_\_ Here describe the liability.

mentioned in the margin for the period \_\_\_\_\_ commencing

on the \_\_\_\_\_ day of \_\_\_\_\_ 19, and

ending with the \_\_\_\_\_ day of \_\_\_\_\_ 19, and

leviable under \_\_\_\_\_

And whereas fifteen days have elapsed since the service on him of notice of demand for the same ;

This is to command you to distrain, subject to the provisions of section 171 of the United Provinces Municipalities Act, 1916, the goods and chattels of the said *A. B.* to the amount of \_\_\_\_\_

being the amount due from him, as follows :

Rs. a. p.

On account of the said liability\* . . .

For service of notice . . . . .

and forthwith to certify to me together with this warrant all particulars of the goods seized by you thereunder.

Dated this \_\_\_\_\_ day of \_\_\_\_\_ 19.

(Signed)

*President or other officer.*

\* Here describe the liability.

[ See section 169 (2) ]

[Note— It shall not be necessary to execute the warrant if the defaulter makes full payment to you before removal of his goods. ]